

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 1417 of 2019**

**IN THE MATTER OF:**

**Union of India**

**...Appellant**

**Versus**

**Oriental Bank of Commerce**

**...Respondent**

**Present:**

**For Appellant :           None**

**For Respondent :        Mr. Anikesh Brahma, Advocate**

**O R D E R**

**18.02.2020**        Though there is no representation on behalf of the 'Union of India' even today, we are not inclined to dismiss the appeal for non-prosecution as it raises important question of law.

Let notice be issued to Mr. Sanjay Shorey, Director (Prosecution) to appear on the next date.

List the matter 'for orders' on **12<sup>th</sup> March, 2020**.

[ Justice Bansi Lal Bhat ]  
Member (Judicial)

[ V.P. Singh ]  
Member (Technical)

[ Shreesha Merla ]  
Member (Technical)

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